IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1131 of 2020

Shakil Ahmad @ Sakil Ahmad Khan … **Petitioner**

-versus-

The State of Jharkhand & Another … **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioner : Mr. Sachi Nandan Das, Advocate
For the State: Mr. Satish Prasad, A.P.P.

3/ 11.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for seeking an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Counsel for the petitioner prays to ignore the defects.

Seeing the nature of defects, as some of them cannot be ignored, I direct the petitioner to remove all the defects within three weeks.

List this case after removal of all the defects.

(Ananda Sen, J.)

Kumar